



Government of Jammu and Kashmir
Finance Department

Civil Secretariat, Jammu.

Notification

Jammu, the 21st of March, 2017

SRO 128 .- In exercise of the powers conferred by sub-section (1) of section 5 of the Jammu and Kashmir General Sales Tax Act, 1962, (Act No: XX of 1962), the Government hereby exempt contractors to be engaged by M/S Chenab Valley Power Projects (P) Limited from payment of tax in respect of services provided in the shape of works contract for construction of Pakaldul Hydro-Electric Project provided that contractors so engaged shall furnish a certificate to be obtained from Chief Engineer M/S Chenab Valley Power Projects (P) Limited to the effect that the services so made are meant for the bonafide use of the construction of Pakaldul Hydro-Electric Project only .

By Order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS

Commissioner/Secretary to Government
Finance Department.

No. ET/Estt/161/2013

Dated:-21-03-2017

Copy to the:-

1. Commissioner/Secretary to Government, Power Development Department.
2. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
3. Excise Commissioner, J&K, Jammu.
4. Commissioner, Commercial Taxes Department, J&K, Jammu.
5. Deputy Commissioner, Commercial Taxes, Check Post, Lakhanpur.
6. Deputy Excise Commissioner, Toll Post Lakhanpur.
7. OSD to Hon'ble Minister for Finance.
8. Special Assistant to Hon'ble Minister of State for Finance.
9. Private Secretary to Commissioner/Secretary, Finance.
10. M/S Chenab Valley Power Projects (P) Limited.
11. Stock file/Incharge website, Finance.

(T.K. Bhat), KAS

Additional Secretary to Government
Finance Department